

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 13th day of MARCH 2008.

Original Application No. 1480 of 2003.

Hon'ble Mr. A.K. Gaur, Member J
Hon'ble Mr. K.S. Menon, Member A

Bijay Kumar, S/o Late Lekh Ram, R/o Q. No. 70B,
Police Colony, E.C. Railway, Mughalsarai,
Chandauli. UP.

. Applicant

By Adv: Sri S.K. Mishra

V E R S U S

1. Union of India through the General Manager,
East Central Railway, Hazipur.
2. The Divisional Railway Manager, E.C. Railway,
Mughalsarai, Chandauli.
3. The Senior Divisional Personnel Officer, E.C.
Railway, Mughalsarai, Chandauli.
4. The Chief Medical Director, E.C. Railway,
Hazipur.
5. The Chief Medical Superintendent, E.C.
Railway, Mughalsarai, Chandauli.
6. The Chief Medical Director, Eastern Railway,
Calcutta.

. Respondents

By Adv: Sri K.P. Singh

O R D E R
By Hon'ble Mr. A.K. Gaur, Member J

Heard Sri S.K. Misrha learned counsel for the
applicant and Sri K.P. Singh learned counsel for the
respondents.

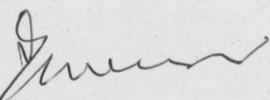
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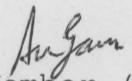
2. After hearing learned counsel for the parties we are of the view that this OA has become infructuous in view of the fact that the applicant has been provided light duty job in pursuance of the order and direction of this Tribunal. Sri K.P. Singh also stated that there will be no change in the duty assigned to the applicant and he will be given light duty in future also.

3. Respondents' counsel led emphasis with regard to fracture on L-1 and L-2. We also direct the respondents to consider the case of the applicant with regard to Fracture in L-1 and L-2 by Medical Board within a period of 03 months from the date of receipt of copy of this order.

4. With the above direction this OA is disposed of.
No costs.

/pc/


Member (A)


Member (J)